

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

**(Office of the Registrar General)**

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**Subject:- Notice to the Government Counsel before filing any pleading in the High Court and reflecting the name of such Counsel in the Cause list.**

**Order**

**No:-243 of 2021/RG**

**Dated:- 19.04.2021**

Hon'ble the Chief Justice has been pleased to order that before filing any fresh writ petition/appeal/application in the High Court against the Government or any Government functionary/department, in addition to the notice given to the Director Litigation, notice shall also be given to the counsel who represents the concerned Government or Government functionary/department and the name of such counsel shall also be reflected in the cause list in addition to the name of the Advocate General.

  
**(Jawad Ahmed)**  
**Registrar General**

**No: 4155-74/RG/GS**

**Dated: 19.04.2021**

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr/Mrs Justice \_\_\_\_\_  
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K, Jammu.  
....for information
6. Registrars Judicial, High Court of J&K, Srinagar/Jammu.
7. Concerned Section Officers/Clerks/Dealing Assistants.  
.....for information and compliance.
8. Incharge Library High Court of J&K, Jammu/Srinagar for information and keeping the record of the order.

  
**Registrar General**